

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2680/2021

(Arising out of impugned final judgment and order dated 23-02-2021 in CRMWP No. 1797/2021 passed by the High Court Of Judicature At Allahabad)

SAHEENBANO & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.44131/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.44135/2021-EXEMPTION FROM FILING O.T.)

Date : 09-04-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Mr. Amol Chitravanshi, Adv.
Mr. Anubhav T Mishra, Adv.
Ms. Kriti Sinha, Adv.
Ms. Mridula Ray Bharadwaj, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing C/C of
the impugned judgment and exemption from filing O.T. are
allowed.

Issue notice.

In the meantime, further proceedings in FIR CC No.
0767/2020 registered at PS Khalilabad, Sant Kabir Nagar
shall remain stayed.

(CHARANJEET KAUR
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)